

[A. C. George]

certain amendment to Notification No. S.R.O. 1317 dated the 9th June, 1956.

- (b) S.O. 206 published in Gazette of India dated the 28th January, 1974 making certain amendment to Ministry of Commerce and Industry Notification No. 3(1)/63/CONTROL dated the 21st June, 1963.

- (ii) Two statements (Hindi and English versions) showing reasons for delay in laying the above Notifications. [Placed in Library. See No. LT-8350/74].

- (4) A copy of the Annual Report (Hindi and English versions) of the Jute Corporation of India Limited, Calcutta, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act 1956 [Placed in Library. See No. LT-8351/74].

SHRI SOMNATH CHATTERJEE: I have given a notice with regard to item 4(4). This is the annual report of the Jute Corporation of India for the year 1972-73 along with the Audited Accounts. To-day we are on the 30th August 1974 and this important body which has been set up is functioning under the cover of secrecy. Nobody knows what is really happening and what is their function. There have been criticisms about its functioning. Even the Chief Minister of West Bengal criticised about the functioning of the Jute Corporation, but the Parliament has not been told what is being done. No reason is put forward for the delay.

SHRI JYOTIRMOY BOSU: When did the Auditor-General receive their accounts?

MR. SPEAKER: The hon. Member should not get up without my permission any time he wants to.

SHRI JYOTIRMOY BOSU: I am assisting you.

MR. SPEAKER: I am not in need of your assistance.

SHRI A. C. GEORGE: I will go into the papers, look into the background, verify the facts and then submit to you.

12.19 hrs

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 27th August, 1974, agreed without any amendment to the Companies (Temporary Restrictions on Dividends) Bill, 1974, which was passed by the Lok Sabha at its sitting held on the 21st August, 1974."
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 28th August, 1974, passed, in accordance with the provisions of article 368 of the Constitution of India, without

any amendment, the Constitution (Thirty-fourth Amendment) Bill, 1974, which was passed by the Lok Sabha at its sitting held on the 26th August, 1974."

- (iii) "In accordance with the provisions of rule 111 of the Rules of Procedures and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Payment of Bonus (Amendment) Bill, 1974, which has been passed by the Rajya Sabha at its sitting held on the 27th August, 1974."

PAYMENT OF BONUS (AMENDMENT) BILL

AS PASSED BY RAJYA SABHA

SECRETARY GENERAL: Sir, I lay on the Table of the House the Payment of Bonus (Amendment) Bill, 1974, as passed by Rajya Sabha.

RULES COMMITTEE MINUTES

SHRI SEZHIYAN (Kumbakonam): I beg to lay on the Table Minutes of the sitting of the Rules Committee held on the 21st August, 1974

12.21 hrs.

QUESTION OF PRIVILEGE

Alleged hand-cuffing of Shri Ishwar Chaudhury, M.P., by Bihar Police

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): On August 6, 1974, a reference was made in the House to a news-report published in the 'Nav Bharat Times' about the alleged handcuffing of Shri Ishwar Chaudhury, M.P., when he was taken to a court at Patna on August 5, 1974.

The matter was again raised in the House on August 14, 1974. The facts, as reported by the State Government, are as follows.

Shri Chaudhury, along with 63 other satyagrahis, was arrested near the Bihar Legislative Assembly on June 10, 1974 for picketing and violation of prohibitory orders and they were remanded to custody in Phulwarisharif jail, Patna. A case was registered in this connection under sections 143, 188 and 341 I.P.C. and section 7 of the Criminal Law Amendment Act 1932.

On June 17, 1974, the satyagrahis in prison started a relay fast proclaiming their objective of eradicating corruption inside and outside the jail.

Shri Chaudhury gave a petition to the jail authorities pointing out that some prisoners had threatened a clash with the "satyagrahis". According to the jail authorities, the other prisoners were angry with the satyagrahis because they were sitting on fast near the gate and had allegedly used undignified language towards some visitors to these prisoners. On July 2, 1974, there was a scuffle in the jail between two satyagrahis over some issue and this developed into a bigger clash involving other prisoners and also the jail staff. One of the satyagrahis by name Ashwini Kumar Chaubey received a burn injury, besides abrasions. A case under sections 147/307/323, IPC has been registered against the Jailor and some warders in this connection on a statement made by Shri Chaubey and is under investigation. Departmental action is also being taken against the concerned jail staff allegedly involved in the incident.

Shri Chaudhury had reported to the Inspector General of Prisons that two to three hours before the above incident the Assistant Jailor had given him some blows in his stomach. This allegations is being enquired into. Shri Chaudhury had also told the